पिटाई की वीडियो का मामला पहुंचा मानवाधिकार आयोग

- पूर्व आईपीएस अधिकारी अमिताभ ढाकुर ने की शिकायत
- पुलिस अफसरों ने इसकी जानकारी होने से किया इंकार

वाले युवकों की पहचान होने की बात भी कही जा रही है। इस वायरल वीडियो को लेकर पूर्व आईपीएस अधिकारी अमिताभ ठाकुर ने राष्ट्रीय मानवाधिकार आयोग में एक शिकायत की है। उनका आरोप है कि पुलिस हिरासत में युवकों की कथित पिटाई कर रहे पुलिसकर्मियों के खिलाफ उचित कार्रवाई की जाए। मानवाधिकार आयोग ने 16 जून को शिकायत को रजिटर्ड कर लिया है।

सहारनपुर, संवाददाता। पुलिस हिरासत में युवकों की कथित पिटाई के वायरल वीडियो का मामला अब मानवाधिकार आयोग तक पहुंच गया है। पूर्व आईपीएस अधिकारी अमिताभ ठाकुर ने मानवाधिकार आयोग में एक शिकायत दर्ज कराई है। उन्होंने शिकायत में वायरल वीडियो को सहारनपुर का बतायाहैष है। उधर, सहारनपुर लिए अफसरों ने इस बारे में

जानकारी होने से इंकार किया है। बीते सात जून को सहारनपुर में जुमे की नमाज के बाद एक वीडियो सोशल मीडिया पर तेजी से वायरल हुआ था। जिसमें कुछ पुलिसकर्मी हिरासत में लिए हुए युवकों की पिटाई कर रहे हैं। जिसमें वीडियो को सहारनपुर का होने का दावा किया गया था। जिसमें पीरवाली गली अन्य इलाकों के रहने गुजरात दंगों के बाद अटल की 'राजधर्म' वाली सीख को NCERT ने किताबों से हटाया https://navbharattimes.indiatimes.com/state/gujarat/ahmedabad/ncert-removes-gujaratriots-and-atal-bihari-vajpayees-comment-on-it-from-syllabus-poem-written-on-dalitmovement-also-out/articleshow/92270586.cms राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (NCRT) ने कक्षा 12 की पाठ्यपुस्तक (syllabus) से 2002 के गुजरात दंगों, शीत युद्ध और मुगल अदालतों के बारे में लिखे पाठों को हटा दिया है। इसके अलावा कक्षा 11 की पाठ्यपुस्तक से औद्योगिक क्रांति और कक्षा 7 की पाठ्यपुस्तक से कुछ दलित लेखकों के चैप्टर को भी हटाया गया है। वर्तमान शैक्षणिक सत्र के लिए एक नए पाठ्यक्रम को शामिल किया गया है।

कोविड -19 महामारी की वजह से छात्रों पर सामग्री भार को कम करने के लिए कक्षा 6 से 12 के पाठ्यक्रम में परविर्तन किया गया है। एनसीईआरटी के अधिकारियों ने कहा कि इस शैक्षणिक सत्र के लिए लगभग 30% पाठ्यक्रम कम कर दिया गया था। एनसीईआरटी के एक वरिष्ठ अधिकारी ने नाम न छापने का अनुरोध करते हुए कहा कि विषयों चयन सोच समझकर किया गया है। NCERT ने 2022-23 शैक्षणिक सत्र के लिए पिछले दिसंबर में सुधार प्रक्रिया शुरू की थी और अब यह पूरी हो चुकी है। एनसीईआरटी के विषय विशेषज्ञों की एक टीम ने इसे पूरा किया।

दस्तावेजों से पता चला है कि कक्षा 12 राजनीति विज्ञान की पाठ्यपुस्तक में पृष्ठ 187-189 जो गुजरात दंगों विषय पर थे, को इस वर्ष के लिए भारतीय राजनीति में हाल के विकास शीर्षक वाले अध्याय नौ से बाहर रखा जाएगा। एनसीईआरटी की वेबसाइट पर किताब के एक ऑनलाइन संस्करण में 2002 के दंगों, हिंसा पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की रिपोर्ट और राज धर्म पर तत्कालीन प्रधान मंत्री अटल बिहार वाजपेयी की एक टिप्पणी का भी उल्लेख था।

क्यों हटाया दंगों पर आधारित चैप्टर?

एनसीईआरटी की ओर से जारी एक नोट के अनुसार गुजरात दंगों पर आधारित पेज संख्या 187-189 को किताब से हटा दिया गया है। इस पाठ में लिखा गया था– गुजरात दंगों से पता चलता है कि सरकारी तंत्र भी सांप्रदायिक भावनाओं के प्रति संवेदनशील हो जाता है। यह लोकतांत्रिक राजनीति के लिए खतरा पैदा करता है। इस पाठ में तत्कालीन प्रधानमंत्री अटल बिहारी वाजपेयी के उस बयान को भी शामिल किया गया था, जिसमें उन्होंने तब के गुजरात के मुख्यमंत्री नरेंद्र मोदी को राज धर्म का पालन करने की सलाह दी थी।

12वीं कक्षा के पाठ्यक्रम से हटाए गए अन्य विषय इतिहास में मुगल दरबार पर पूर्ण अध्याय, दलित आंदोलन पर एक कविता और राजनीति विज्ञान की पाठ्यपुस्तक से शीत युद्ध पर एक अध्याय है। 11वीं कक्षा की इतिहास की पाठ्यपुस्तक में सेंट्रल इस्लामिक लैंड्स और औद्योगिक क्रांति शीर्षक वाले अध्याय भी इस वर्ष के लिए हटा दिए गए थे जैसा कि पाठ्यक्रम दस्तावेजों में दिखाया गया है।

NHRC notice to DGP in Dalit maid case

https://www.thehansindia.com/andhra-pradesh/nhrc-notice-to-dgp-in-dalit-maid-case-749215

The National Human Rights Commission (NHRC) on Friday issued a notice to the Director General of Police KV Rajendranath Reddy on the alleged false case filed against a Dalit domestic maid who worked in Chittoor jail superintendent Venugopal Reddy's house. Acting on a complaint sent by TDP leader Varla Ramaiah, the NHRC ordered the DGP to instruct an IG-level officer to hold an independent inquiry into the violation of rights of house maid Umamaheswari. This is the first time that the NHRC has given such a serious response to the extent of issuing notice to the DGP. The NHRC has also asked the DGP to send the IG's report within four weeks. Expressing concern, the NHRC said: "The allegations made in the complaint are serious in nature involving false implication and illegal detention of a woman by a public servant. The case, therefore, involves grave violation of human rights of the victim and her family. Such types of cases are viewed very seriously by the Commission." On January 4 this year, Varla Ramaiah wrote to the chairperson of NHRC that the incident was the custodial torture of a Dalit woman, Umamaheswari, by the Chittoor town police. Ramaiah said that the police had summoned Umamaheswari to the police station continuously for two days and tortured her for a theft that she did not commit. Umamaheswari is working as a domestic maid at the house of Chittoor Jail Superintendent Venugopal Reddy. It was alleged that an amount of Rs 2 lakh went missing from the house of Venugopal Reddy. The police allegedly tortured Umamaheswari to confess to the theft that she did not commit. The TDP leader said that later it was known that somebody in Venugopal Reddy's house had taken the amount. Ramaiah told the NHRC that the police have not only violated the principles of human rights, but also went against the judgments of the Supreme Court with regard to arrests and custodial torture. "In this backdrop, it is appealed to the NHRC to inquire and take stringent action against culprits for torturing a Dalit woman in police custody." Varla Ramaiah said in the complaint.

NHRC directs DGP to probe Dalit maid's alleged torture by police

https://www.thehindu.com/news/national/andhra-pradesh/nhrc-directs-dgp-to-probedalit-maids-alleged-torture-by-police/article65537383.ece

The National Human Rights Commission (NHRC) on Friday issued a notice to the Director General of Police (DGP), Andhra Pradesh on the alleged foisting of a theft case against a Dalit domestic help who worked in the Chittoor jail superintendent Venugopal Reddy's house.

Responding to a complaint lodged by TDP politburo member Varla Ramaiah, the NHRC directed the DGP to order an independent inquiry into the 'violation of the rights of the domestic maid Umamaheswari' by an IG-level officer. The DGP was also asked to send the IG's report in four weeks.

Expressing concern over the incident, the Commission observed that "the allegations made in the complaint are serious in nature involving false implication and illegal detention of a woman by a public servant. The case therefore involves grave violation of human rights of the victim and her family".

On January 4 this year, the TDP leader had written a letter to the NHRC drawing its attention to the "custodial torture by police of Umamaheswari who worked as a maid in the jail official's house".

Mr. Ramaiah alleged that the Dalit woman was charged with theft of Rs.2 lakh, missing from Mr. Venugopal Reddy's house and "harassed by the police who tortured her for two days and forced her to admit the crime she did not commit".

He alleged that the police torture continued even after the prison official came to know that the money had been taken by somebody else in his house.

NHRC issues notice to Andhra Pradesh DGP KV Rajendranath Reddy over 'false' case against Dalit

https://www.newindianexpress.com/states/andhra-pradesh/2022/jun/18/nhrc-issuesnotice-to-andhra-pradesh-dgp-kv-rajendranath-reddy-over-false-case-against-dalit-2467022.html

The National Human Rights Commission (NHRC) has issued a notice to the Andhra Pradesh DGP KV Rajendranath Reddy over an alleged false case filed against a Dalit domestic maid, who worked in the house of Chittoor Jail Superintendent Venugopal Reddy.

Acting on a complaint filed by TDP leader Varla Ramaiah, the NHRC directed the DGP to order an independent inquiry by an IG rank officer into the violation of rights of maid Umamaheswari. The NHRC has also directed the DGP to submit the probe report within four weeks.

The NHRC observed, "The allegations made in the complaint are serious in nature involving false implication and illegal detention of a woman by a public servant. The case therefore involves grave violation of human rights of the victim and her family. Such types of cases are viewed very seriously by the Commission."

On January 4, Varla wrote to the NHRC Chairperson alleging that Andhra Pradesh had become notorious for illegal detentions, house arrests, false cases, midnight arrests, custodial torture and police harassment.

It was alleged that Rs 2 lakh went missing from the house of Jail Superintendent Venugopal Reddy. Umamaheswari was summoned to the police station for two consecutive days in connection with the theft she did not commit and tortured to get a confession from her, Varla said, appealing to the NHRC to take stern action against those who tortured the woman in police custody after conducting a probe into the matter.

NHRC asks K pada DM, SP for additional report

https://www.dailypioneer.com/2022/state-editions/nhrc-asks-k---pada-dm--sp-foradditional-report.html

The National Human Rights Commission (NHRC) on Thursday directed the District Collector and the Superintendent of Police, Kendrapada to submit an additional report within four weeks in the light of adverse remarks on their first report pertaining to begging by a hapless female members of a family to cremate body of a deceased member, by the complainant, who is an RTI activist.

The female members had to take recourse in begging as their earning male members were arrested by police and put behind bars in connection with their involvement in a demonstration over a mega piped water project at Barunadiha.

RTI activist, Pratap Chandra Mohanty's alleged that the report submitted by the SP of Kendrapada was a frivolous one.

"The SP has not properly conducted an inquiry in the matter and has submitted a frivolous report as the claim made by the authority in the report that the bereaved family had a good source of income from tent house business and supplying generator sets etc, is far from reality," said activist Mohanty.

Notably, the Commission vide its proceedings on 26.04.2022 had directed Mohanty who is the complainant to submit his comment on a report dated 09.03.2022 of the Superintendent of Police, Kendrapada. In the report, the SP of Kendrapada stated that the inquiry in the case revealed that on account of the alleged protest, a case was registered at Rajkanika police station against 22 accused persons who were arrested as per rules.

It stated further that the allegation of begging by the family members of the deceased is nothing but a malicious intention to put pressure on the district administration and police to get a favour in respect of the accused persons in the Kendrapada Sub Jail.

Outlook India/ The Hindu

Citing Overlapping NCERT Removes Portions On 2002 Gujarat Riots, Emergency, Mughal Courts From Class 12 Books

https://www.outlookindia.com/national/citing-overlapping-ncert-removes-portions-on-2002-gujarat-riots-emergency-mughal-courts-from-class-12-books-news-203044

https://www.thehindu.com/education/citing-overlapping-ncert-removes-portions-on-2002-gujarat-riots-emergency-mughal-courts-from-class-12-books/article65537166.ece

The NCERT has removed portions about the 2002 Gujarat riots, Emergency, Cold War, Naxalite movement and Mughal courts from its class 12 textbooks as part of its "syllabus rationalisation" exercise.

The National Council of Educational Research and Training (NCERT) has cited "overlapping" and "irrelevant" as reasons for dropping those portions from the syllabus.

Many of these changes were announced earlier this year when the Central Board of Secondary Education (CBSE) rationalised its syllabi in April. Besides schools under CBSE, some state boards also use NCERT textbooks.

Listing the changes, the NCERT, in a note, said, "The content of the textbooks has been rationalised for various reasons, including overlapping with similar content in other subject areas in the same class, similar content included in the lower or higher classes on the same subject.

It also stated that difficulty level, content which is easily accessible to students without much intervention from teachers and can be learned by self-learning or peer-learning and content which is irrelevant in the present context have been removed.

In class 12 political science textbook, pages on the topic 'Gujarat Riots' will be excluded from the chapter titled 'Recent Developments in Indian Politics'. The mention of the National Human Rights Commission report on the 2002 violence and the "raj dharma" remark by then Prime Minister Atal Bihar Vajpayee has been dropped from the textbook.

Also, chapters on Mughal courts in a history textbook, a poem on the Dalit movement and a chapter on the Cold War, are among the exclusions from the political science textbook.

In Class 10, the excluded chapters included verses of poet Faiz Ahmed Faiz in the 'Religion, Communalism and Politics — Communalism, Secular State' section of the textbook 'Democratic Politics II'. Also, chapters titled 'Democracy and Diversity', 'Popular Struggle and movements' and 'Challenges to Democracy' have been dropped.

In the social science textbook of classes seven and eight, references to Dalit writer Omprakash Valmiki were removed. In the class seven textbook titled 'Our Pasts-2', the topic 'Emperors: major campaigns and events', has been removed.

Saharanpur Video: 'No Medical Aid, Beehive in Jail Toilet'. Horror Tales by Victims' Families on 'Police Brutality'

https://www.newsclick.in/Saharanpur-Video-No-Medical-Aid-Beehive-Jail-Toilet-Horror-Tales-Victims-Families-Police-Brutality

Mohammad Imran, 22, had got engaged on May 10. He was preparing to go back to work in Kerala to return again the next year for his marriage. Little did he know that he would land in jail for an alleged crime that his family claims he was not even remotely associated with.

Imran was picked by the Uttar Pradesh police on June 10 allegedly from Saharanpur's Kishanpura locality where he had gone along with his three friends to enquire about Delhi-bound buses. He had to board a train from the national capital for the South Indian state on June 11.

He didn't turn up till the next morning. His distraught family was clueless about his whereabouts when his younger brother was informed by someone that Imran was in the police custody for allegedly taking part in the Friday's protest against the offensive remarks on Prophet Mohammad made by now suspended and expelled Bharatiya Janata Party (BJP) leaders Nupur Sharma and Naveen Kumar Jindal.

Protests across Uttar Pradesh, including in Saharanpur, after Friday congregational prayers, had turned violent in some places, with reports of alleged brick-batting and stone-pelting.

Amid allegations of "extra-judicial" police crackdown involving "brutal torture" of some of the accused and confiscation and demolition of their properties, over 300 people have so far been arrested across the state in connection with 13 FIRs (first information reports).

Of these, 86 persons have been arrested in Sahanpur alone where, too, bulldozers also rolled out, partially razing residences of the two accused, Muzammil and Abdul Waqir.

After learning about the arrest of her son, who works as a welder at a workshop in Kerala, Imran's mother. Rayeesa, 49, ran from one police station to another to find out about the well-being of her son, but to no avail.

"He was detained at the Kotwali Nagar police station, but the officials denied that. While I was urging Kotwal Sahab (the police officer who commands a Kotwali) to let me meet my son if he is locked up in his police station and he kept denying his custody, I saw Imran and others coming out and being made to board a vehicle to be sent to jail. All of them looked brutally tortured and were in pain. While some of them seemed to have broken limbs, others were unable to walk properly because of the merciless beating through the night," he described the scene at the police station, with her voice choking.

Rayeesa claimed her son had pain in the chest, but was unsuccessfully trying to pretend as if he was fit. "As he walked closer to me, he failed to hide his pain. He held

his chest and burst into tears," the mother broke down while narrating her ordeal to NewsClick.

"My son is innocent; he performed Friday prayers in a mosque in our mohalla (Pakka Bagh), which is at least 3 kilometres away from the stretch between Jama Masjid and Ghanta Ghar where violence had erupted after prayers. He had nothing to do with the agitation. After the namaz (prayer), he was at home when the violence was taking place. He had stepped out with his friend in the evening to enquire about the bus he was supposed take the next morning to reach Delhi from where he had to catch a train for Kerala," an inconsolable Rayeesa said.

Mohammad Saif was also among them the boys who were picked up by the police allegedly from Kishanpura in connection with the violence. In the viral video of inhuman custodial torture shared by Shalabh Mani Tripathi, ruling Bharatiya Janata Party MLA from Deoria and close aide of Chief Minister Yogi Adityanath, who shared at on Twitter with the caption "return gift to rioters", the 25-year-old can be seen in while kurtapajama (a comfortable outfit Muslims generally wear on Fridays).

Saif's elder brother, Javed, who makes corrugated boxes, said Saif too had performed the congregational prayer at a local mosque in Saharanpur's Qutub Sher area, where they reside.

"My brother is a daily wage labourer, he is least bothered about what is happening across the country. He had returned home at around 1:35 p.m after the Friday prayer. He was at home till evening. His friends, Imran and Rahat, had come to meet him after the prayer. They had lunch together. Since Imran had to leave to leave for Kerala, the three friends went out to find out the pick-up point of the bus for Delhi, as the located had temporarily changed in view of the massive road and sewer construction works underway in the city," he claimed.

NewsClick has accessed CCTV footage that shows the three men driving out of the lane where Saif's home is located on two different motorbikes. The 41-second video recorded between

The video from 17:09:55 to 17:10:33 on June 10 shows Saif riding a motorbike alone. He was followed by another bike, which has a pillion rider. While Rahat is driving the second bike, according to Javed, Imran can be seen sitting behind him in firozi (light blue) colour kurta, with a black skull cap.(This publication does not vouch for the authenticity of the video.)

Javed said the three friends were untraceable till the wee hours of June 11 till Imran's family first came to know about their police custody. He reiterated that the trio were picked up by the police on June 10 evening from Kishanpura area.

Identifying her brother Saif in the video, who can be seen being beaten up black and blue in a corner in white attire, his sister, who had just returned after visiting him in the prison, said he had been thrashed so much that he was unable to stand on his feet.

"He was crying and his dress was soaked in blood. He has not even been provided medical care. He was taken to a doctor who took his thumb impression on few papers and returned him without examining and providing him with medicines. He is suffering from severe pain. He and all his co-accused are even being denied water in this heat. They are not even able to use the toilet as the cell where they are lodged in has a beehive," she alleged.

THE VIDEO AT A GLANCE

In the viral video (on which a probe has been ordered by the police after public outrage), a young man can be seen pleading to the police not to thrash him as he has suffered a hand fracture. But his horrific cries fail to shake the policeman who continued to rain batons on him. The youth's name is Mohammad Ali, a resident of Saharanpur's Peer Gali.

Whenever Ali's mother watches the footage, she breaks down. "Uske haath sooj kar mote mote ho rahe the. Woh bahut zyada ro raha tha aur bol raha (Both of his hands were swollen, with one of them broken). He was crying and asking his mamani (maternal aunt) who had gone to see him in jail to take him along. He did not eat anything for the past three days," she told NewsClick, alleging that her son had been framed.

Next to Saif in the row is Mohammad Tareef in black shirt, a resident of Khajoortala Hashim Khan Chowk.

Confirming Tareef's presence in the video, his brother Mohammad Tauheed broke into tears and said: "Bahut buri tarah maar rakha hai, pura ghutna phaad rakha hai sir. Uska pair khoon se latpat hai. Koi dawa nahin de rahe hain (He has been beaten up very badly; his knee is brutally injured. Both of his legs were soaked in blood. He is not being giving any medicine)."

He alleged his brother was picked up by the police when he passing through Baba Cycle at Nehru Market, which is far away from the spot of the violence.

The man in green shirt in the video is Rahat Ali, who resides at Aali Ka Mohalla. He seems the worst victim of the "police brutality".

AFTER DENIAL, COPS NOW LAUNCH PROBE

When the video started doing the rounds on social media after it was tweeted by a BJP legislator, the Uttar Pradesh Additional Director General of Police (Law and Order)

Prashant Kumar had said: "We don't subscribe to such things. We are investigating it. In case it is found to be true, we will take action against the erring police officials."

But at the same time, he also cast doubt on the authenticity of the video, saying a "few people in the video are not from the state...."

Despite repeated assurance of an enquiry and action against the guilty police officials, Saharanpur Senior Superintendent of Police, Akash Tomar, instead of following his senior official who had assured a probe, kept denying that the video was from Saharanpur.

"No such incident has happened in Saharanpur. The video, which is circulating on the social media is not from Saharanpur," he told several journalists, including NewsClick.

His junior, Saharanpur City SP Rajesh Kumar too brazenly denied that any such torture has taken place in Saharanpur. "No such incident has come to our knowledge. Not even any family of the accused has approached us so far. Merely on the basis of a video, you cannot claim that it is from Saharanpur," he had said.

Surprisingly, the repeated denials came after the fact that all those who are seen being brutally tortured are named in the FIR filed by the police.

When asked to confirmed if those who had been booked by the police are arrested, he refused to give any details.

But when the video was verified by journalists as being located in Saharanpur, following repeated denials by SSP and SPof City Saharanpur, the top cops are now saying that they are investigating the custodial torture and that guilty officials would be punished if the video was found to be true.

The probe will be conducted by SP Kumar himself.

CONDEMNATION BY EX-TOP COPS, JUDGES

Calling for a fair probe, Vikram Singh, former director general of the UP police, said such action cannot at all be justified. "It is a serious matter. If the video is found to be true, the guilty officials must be brought to book," he said in his brief comment over the video.

Meeran Chadha Borwankar, former director general of the Bureau of Police Research & Development (BPRD), said it was indeed very shameful.

"We should not refrain from apology from all of us in uniform," she said emphasising the need to take cognisance either by the National Human Rights Commission or the Supreme Court if the video is found to be true.

"I agree that men in uniform sometimes go berserk in rural India. We have no business to assaul citizens of this country. I hope that if the video is found to be true, the UP police will not hesitate in taking action and the court will step in," she said.

Former Supreme Court Judge Madan B Lukur said it seemed as if Uttar Pradesh had no more rule of law left. "Any civilised society cannot tolerate this barbarism at all," he said, stating that there is a human rights commission in Uttar Pradesh, a high court at Allahabad, the National Human Rights Commission and the Supreme Court in New Delhi, but strangely all these institutions are silent.

बलवाईयों के रिटर्न गिफ्ट पर NHRC का एक्शन: थाने में बर्बरतापूर्ण पिटाई को लेकर NHRC ने दर्ज कराया केस, पुर...

https://www.bhaskar.com/local/uttar-pradesh/saharanpur/news/case-registered-by-nhrcfor-brutal-beating-in-police-station-former-ias-amitabh-thakur-and-nutan-thakur-hadcomplained-129946876.html

सहारनपुर के 10 जून को जुमे की नमाज के बाद हुई हिंसा के बाद आरोपियों की गिरफ्तारी हुई। जिसका एक वीडियो भाजपा विधायक डा.शलभ मणि त्रिपाठी ने ट्वीट कर लिखा था 'सहारनपुर में बलवाईयों को रिटर्न गिफ्ट'। जिसको लेकर पूर्व IAS अमिताभ ठाकुर और डा.नूतन ठाकुर ने राष्ट्रीय मानवाधिकार में जांच के लिए एक पत्र लिखकर शिकायत की थी। जिस पर NHRC ने संज्ञान लेते हुए केस दर्ज कर लिया है। हालांकि इस मामले में एसएसपी आकाश तोमर पहले ही वीडियो की जांच करा रहे हैं।

NHRC ने कराया केस दर्ज

भाजपा विधायक डा.शलभ मणि त्रिपाठी ने वीडियो ट्वीट किया था। जिसको दैनिक भास्कर ने प्रमुखता से लिखा था। हालांकि वीडियो को लेकर एसएसपी आकाश तोमर आखिरी तक मना करते रहे। लेकिन जैसे ही जिन आरोपियों की पिटाई की जा रही थी। सहारनपुर से ही उनके परिजन सामने आना शुरू हो गए। जिसके बाद पुलिस प्रशासन में हड़कंप मच गया और 15 जून को सहारनपुर एसएसपी आकाश तोमर ने मामले की जांच एसपी सिटी राजेश कुमार को सौप दी। पूर्व IAS अमिताभ ठाकुर और डॉ.नूतन ठाकुर की शिकायत का संज्ञान लेते हुए NHRC केस संख्या 15063/24/64/2022 दर्ज कर लिया है। जिस पर आयोग द्वारा अब आगे कार्रवाई करेगी।

पिटाई के वीडियो में उपद्रवियों की हुई थी पहचान

दैनिक भास्कर ने भाजपा विधायक डॉ.शलभ मणि त्रिपाठी द्वारा किये गए वीडियो के ट्वीट के आधार पर खबर चलाई थी। 11 जून को इन आरोपियों को कोर्ट ले जाया जा रहा था। तभी कुछ वीडियो सामने आए थे। जिनमें तीन आरोपियों की पहचान हुई थी। हालांकि यह जांच का विषय है। वीडियो के सामने आने के बाद परिजनों का दर्द भी छलकने लगा था और वह सामने आए। जिन्होंने यह वीडियो सहारनपुर का होने का दावा किया था। जो दो वीडियो सामने आए थे, उसमें पिटने वालों के मोहम्मद अली निवासी पीर गली, मोहम्मद सैफ (सफेद कुर्ता पजामा), मोहम्मद तारिक (काली शर्ट), राहत अली (हरी जैकेट), इमरान का नाम सामने आया था।

दिल्ली पुलिस ने कांग्रेस महिला कार्यकर्ताओं से की बदसलूकी , यूथ कांग्रेस ने NHRC में दर्ज कराई शिकायत, कार्रवाई की मांग

https://www.navjivanindia.com/news/youth-congress-lodged-a-complaint-to-the-nhrcregarding-police-misbehaving-with-women-congress-workers-and-leaders-duringprotest-in-delhi दिल्ली पुलिस द्वारा कांग्रेस कार्यकर्ताओं, खासतौर से महिलाओं के साथ की जा रही बदसलूकी को लेकर यथ कांग्रेस ने मानवाधिकार आयोग का रूख किया है। दरअसल कांग्रेस नेवा राइल गांधी से

लेकर यूथ कांग्रेस ने मानवाधिकार आयोग का रूख किया है। दरअसल, कांग्रेस नेता राहुल गांधी से ईडी की पूछताछ के खिलाफ कांग्रेस के प्रदर्शन के दौरान कुछ महिला कायकर्ताओं से सुरक्षा कर्मियों द्वारा दुर्व्यवहार किया गया, जिसकी शिकायत यूथ कांग्रेस ने राष्ट्रीय मानवाधिकार आयोग से की है।

कांग्रेस कार्यकर्ता व अधिवक्ता अमरीश रंजन पांडेय और भारतीय युवा कांग्रेस के विधि प्रकोष्ठ के राष्ट्रीय समन्वयक अंबुज दीक्षित ने यह शिकायत NHRC से दर्ज कराई है। शिकायत में आरोप लगाया है कि दिल्ली पुलिस के पुरुष सुरक्षा कर्मी बुधवार यानी 15 जून को जबरन कांग्रेस मुख्यालय में दाखिल हुए और पार्टी कार्यकर्ताओं और नेताओं की कथित पिटाई की।

अधिवक्ता अमरीश रंजन पांडेय ने आरोप लगाया कि रैपिड एक्शन फोर्स (आरएएफ) के कुछ पुरुष जवानों ने कुछ महिला कांग्रेस कार्यकर्ताओं से दुर्व्यवहार किया। शिकायत में आगे कहा गया है कि विभिन्न मीडिया और सोशल मीडिया रिपोर्टों से यह स्पष्ट है कि रैपिड एक्शन फोर्स के पुरुष पुलिस अधिकारियों ने अवैध रूप से और बिना किसी अधिकार के कांग्रेस पार्टी की महिला कार्यकर्ताओं पर हमला किया और उन्हें हिरासत में लिया, जबकि यह स्पष्ट है कि पुरुष अधिकारी महिलाओं को हिरासत में या उनपर हमला नहीं कर सकते हैं।

यूथ कांग्रेस द्वारा दर्ज कराई गई शिकायत अमरीश रंजन पांडे और अंबुज दीक्षित ने एनएचआरसी से दोषी पुलिस अधिकारियों के खिलाफ जांच करने और उनके खिलाफ कार्रवाई की मांग की है।

बाल आयोग ने मांगी नाबालिगों के घरवालों की सूची

एनबीटी, लखनऊ : प्रयागराज में जुमे के दिन हुई हिंसा में नावालिगों के शामिल होने की घटना पर राज्य वाल आयोग ने संज्ञान लेते हुए प्रमुख सचिव और डीएम को पत्र भेज सात दिनों में नावालिगों की जानकारी उपलब्ध करवाने के लिए कहा है। आयोग ने जिला प्रशासन से

नाबालिगों के परिवारीजनों की सूची मांगी है। एनएचआरसी ने दर्ज किया केस : जुमे की नमाज के बाद हुए बवाल के मामले में सोशल मीडिया पर थाने में पिटाई का एक विडियो वायरल हुआ था। इस मामले में पूर्व आईपीएस अमिताभ ठाकुर व डॉ. नूतन ठाकुर द्वारा भेजी गयी शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने केस दर्ज कर लिया है। हालांकि एसएसपी सहारनपुर आकाश तोमर व एसपी सिटी राजेश कुमार ने विडियो का सहारनपुर से कोई संबंध होने से इनकार किया है।

बलवाइयों के रिटर्न गिफ्ट पर एन.एच.आर.सी. का एक्शन सहारनपुर के मामले में अमिताभ टाकुर ने की थी शिकायत, दर्ज हुआ केस

ने मामले की जांच एस.पी. सिटी राजेश कुमार को सौंप दी। पूर्व आई.पी.एस. अमिताभ ठाकुर और डॉ.नूतन ठाकुर की शिकायत का संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोगने केस संख्या 15063/24/64/2022 दर्ज कर लिया है। जिस पर आयोग द्वारा अब आगे कार्रवाई करेगी। वरिष्ठ कांग्रेसी नेता एवं अधिवक्ता चंद्रजीत सिंह निक्कू ने इस मामले में कहा कि उम्मीद है कि राष्ट्रीय मानवाधिकार आयोग निष्पक्ष कार्रवाई करेगा और जो भी दोषी हैं उनको सजा दिलाएगा।

लिया है। हालांकि इस मामले में एस.एस.पी. आकाश तोमर पहले ही वीडियो की जांच करवा रहे हैं।

देवरिया से भाजपा विधायक डा.शलभ मणि त्रिपाठी ने वीडियो ट्वीट किया था। हालांकि वीडियो को लेकर एस.एस.पी. आकाश तोमर आखिरी तक मना करते रहे लेकिन जैसे ही जिन आरोपियों की पियई की जा रही थी। सहारनपुर से ही उनके परिजन सामने आना शुरू हो गए। इसके बाद पुलिस प्रशासन में हड़कंप मच गया और 15 जून को सहारनपुर एस.एस.पी. आकाश तोमर

सहारनपुर, 17 जून (चंद्र प्रकाश): बीते 10 जून को जुमे की नमाज के बाद हुई हिंसा के बाद आरोपियों की गिरफ्तारी हुई। इसका वीडियो भाजपा विधायक डा.शलभ मणि त्रिपाठी ने ट्वीट कर लिखा था सहारनपुर में बलवाइयों को रिटर्न गिफ्ट। इसको लेकर पूर्व आई.पी.एस. अमिताभ ठाकुर और डा.नूतन ठाकुर ने राष्ट्रीय मानवाधिकार में जांच के लिए एक पत्र लिखकर शिकायत की थी। जिस पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लेते हुए केस दर्ज कर

NHRC asks K'pada DM, SP for additional report

KENDRAPADA

he National Human Rights Commission (NHRC) on Thursday directed the District Collector and the Superintendent of Police, Kendrapada to submit an additional report within four weeks in the light of adverse remarks on their first report pertaining to begging by a hapless female members of a family to cremate body of a deceased member, by the complainant, who is an RTI activist.

The female members had to take recourse in begging as their earning male members were arrested by police and put behind bars in connection with their involvement in a demonstration over a mega



piped water project at Barunadiha.

RTI activist, Pratap Chandra Mohanty's alleged that the report submitted by the SP of Kendrapada was a frivolous one. "The SP has not properly conducted an inquiry in the matter and has submitted a frivolous report as the claim made by the authority in the report that the bereaved family had a good source of income from tent house business and supplying generator sets etc, is far from reality," said activist Mohanty.

Notably, the Commission vide its proceedings on 26.04.2022 had directed

Mohanty who is the complainant to submit his comment on a report dated 09.03.2022 of the Superintendent of Police, Kendrapada. In the report, the SP of Kendrapada stated that the inquiry in the case revealed that on account of the alleged protest, a case was registered at Rajkanika police station against 22 accused persons who were arrested as per rules.

It stated further that the allegation of begging by the family members of the deceased is nothing but a malicious intention to put pressure on the district administration and police to get a favour in respect of the accused persons in the Kendrapada Sub Jail.